

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

COMPETITION APPEAL (AT) NO. 81 OF 2018

IN THE MATTER OF:

Vijay Bhutda

.... Appellant

Vs

Competition Commission of India & Ors.

.... Respondents

Present:

For Appellant: Mr. Gautam Shani, Advocate.

For Respondents: Mr. Dushyant K. Mahant, Advocate for Respondent No.1 (CCI).

Dr. Abhishek Manu Singhvi, Senior Advocate with Ms. Nisha Kaur Uberoi, Mr. Amit Bhandari, Ms. Shravani Shekhar, Ms. Samak Verma, Ms. Shambhavi Sinha, Advocates for Respondent No.2.

Ms. Nisha Kaur Uberoi, Ms. Shravani, Ms. Samak Verma, Ms. Shambhvi Sinha, Advocates for Respondent No.3.

ORDER

08.04.2019 Due to paucity of time, the matter could not be taken up and adjourned to 9th April, 2019.

After dictating the order, Mr. Gautam Saha, Advocate for the Appellant along with Ms. Nisha Kaur Uberoi, Advocate for Respondent Nos.2 & 3 appeared. Learned Counsel for the Appellant on instructions submits that the Appellant wants to withdraw the Appeal.

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In view of the prayer made by learned Counsel for the Appellant, the appeal is dismissed as withdrawn. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)